

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 17/10 held on 28.07.2009.

The Meeting No. 17/10 of Norms Committee-II was held on 28.07.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. S.K. Jain, D.O.	DIPP
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/17/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00107/AM10/	RLA File :05/24/040/00640/AM09/	Lic.No/Date:0510245286 07.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

2	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.

3	Case No.:3/17/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00109/AM10/	RLA File :09/24/040/00128/AM10/	Lic.No/Date:0910038519 09.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

4	Case No.:4/17/81-ALC2/2009	Party Name:RADIX DIES & MOULDS PVT.LTD.	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00110/AM10/	RLA File :31/24/040/00062/AM10/	Lic.No/Date:3110039159 09.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

5	Case No.:5/17/81-ALC2/2009	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00111/AM10/	RLA File :31/24/040/00057/AM10/	Lic.No/Date:3110039160 09.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

6	Case No.:6/17/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00112/AM10/	RLA File :03/94/040/00241/AM10/	Lic.No/Date:0310528345 10.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.

7	Case No.:10/17/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00116/AM10/	RLA File :07/24/040/00147/AM10/	Lic.No/Date:0710065908 13.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

8	Case No.:11/17/81-ALC2/2009	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00117/AM10/	RLA File :34/24/040/00058/AM10/	Lic.No/Date:3410024667 13.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - Quantities of import items at S.Nos.1, 2 & 3 may be allowed as applied for i.e. 135 Kgs, 408.5 Kgs & 906.78 Kgs respectively after taking clue from Engineering Table – 6. - Quantities of import items at S.Nos.4, 5, 6 & 7 may be allowed as applied for i.e. 1904 Kgs., 2543.2 Kgs., 1109.1 Kgs., 2498.85 kgs respectively as per Engineering Table – 6 R/A may take suitable consequential action accordingly.			

9	Case No.:12/17/81-ALC2/2009	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00118/AM10/	RLA File :07/24/040/00143/AM10/	Lic.No/Date:0710065915 13.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.

10	Case No.:7/17/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00113/AM10/	RLA File :07/24/040/00121/AM10/	Lic.No/Date:0710065904 13.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

11	Case No.:8/17/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00114/AM10/	RLA File :07/24/040/00149/AM10/	Lic.No/Date:0710065905 13.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 15.09.2009.			

12	Case No.:9/17/81-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00115/AM10/	RLA File :07/24/040/00133/AM10/	Lic.No/Date:0710065906 13.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

13	Case No.:13/17/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00119/AM10/	RLA File :07/24/040/00152/AM10/	Lic.No/Date:0710065927 14.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.

14	Case No.:14/17/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00120/AM10/	RLA File :07/24/040/00153/AM10/	Lic.No/Date:0710065928 14.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

15	Case No.:15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

16	Case No.:16/17/81-ALC2/2009	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
	HQ File :01/81/050/00122/AM10/	RLA File :07/24/040/00161/AM10/	Lic.No/Date:0710065961 16.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

17	Case No.:17/17/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status:Case Added
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HQ File :01/81/050/00123/AM10/	RLA File :05/24/040/00188/AM10/	Lic.No/Date:0510245972 16.07.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

18	Case No.: 18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status: Case Added
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

19	Case No.: 19/17/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:17/81-ALC2/2009 28.07.2009	Status: Case Added
	HQ File :01/81/050/00126/AM10/	RLA File :05/24/040/00232/AM10/	Lic.No/Date:0510246237 21.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.			

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PART -D -FRESH

Case No. D-4	M/s Crescent Foundry Company Pvt.Ltd. Kolkata received through EEPC India, Kolkata
Meeting No.17/81	F.No.01/81/162/213/AM10/DES-II

Dated 28-07-2009

Decision : The case regarding revision of value cap for item covered under SION S. No. C-641 was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. The committee decided to call for the latest/current data from EEPC. The case stands deferred and to be re-listed on 15.09.2009.

Case No. D-5	M/s Welspun Gujarat Stahl Roharn Ltd.Varsamedi (Gujarat) through EEPC (India),Kolkata
Meeting No.17/81	F.No.01/81/162/217/AM10/DES-II
Dated 28-07-2009	

Decision : The case regarding revision of value cap for item covered under DEPB S. No. 350(SION S. No. C-509) and DEPB S. No. 463(SION S. No. C-593) was considered by the Norms Committee - II in its M.NO. 17/81 held on 28.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee observed as under:-

EEPC (India), Kokata has forwarded application from M/s Welspun Gujarat Rohren Limited regarding upward revision of value cap in respect of item at DEPB S.No. 463 (SION C-593) of Engineering Products. The present DEPB rate and value cap for this item are as under:

DEPB Sl.No.	Product Description	DEPB Rate	Value Cap	DEPB Compensation at present value cap
463	Carbon steel submerged arc welded pipes as per API grade or ASIM grade or equivalent or hot formed steel bends as per API, ASTM grade or equivalent degree: 0-180 degree	6%	Rs. 33,000/MT	Rs.1,980 per MT

Firm has submitted export data for the period July to December, 2008 and import data for the period June to December, 2008. FOB value of exports during the period ranges from Rs 48,156 per MT to Rs 80,895 per MT (Average Rs 66,100 per MT).Based on the export/import data and duty rates on inputs as furnished by the firm, net import duty incident in the export product is Rs 3,216 per MT. For neutralizing this import duty incident at present DEPB rate of 6% , FOB value of the export product is Rs 53,600 per MT. Firm has requested for increase in value cap from existing Rs 33,000 per MT to Rs 66,000 per MT.

Hence, decided to refer the matter regarding revision of value cap for item covered DEPB S. No. 463(SION S. No. C-593) to DEPB committee with recommendation of enhancement of value cap from Rs. 33/- to Rs. 53/- per kg.

As regards revision of value cap for item covered under DEPB S. No. 350(SION S. No. C-509) the matter may be referred to M/o Steel.